

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"
(Exercising powers of Adjudicating Authority
under the Insolvency and Bankruptcy Code, 2016)**

**CP(IB) No.210/Chd/Pb/2018
Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016**

In the matter of:-

Neelkamal Limited, having its registered office at Survey No.354/2 & 354/3,
Near Rakholi Bridge, Silvassa, Khanvel Road, Vasona, U.T. Dadra and Nagar
Haveli- 396230

...Petitioner

Versus

U.I. Beverages Pvt. Ltd., having its registered office at B-XX-50, Pearl Palace,
Ghumar Mandi, Ludhiana- 141001, Punjab

...Respondent

Order delivered on 10.09.2018

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)**

For the Petitioner	: Mr. Gurpreet Singh, Advocate
For the Respondent	: None

Per: R.P.Nagrath, Member (Judicial):

ORDER (Oral)

The learned counsel for the petitioner submits that since the demand notice was sent quite long back, the petitioner is not able to trace the tracking report and the petitioner would file a fresh petition after issuing fresh demand notice.

In view of the above background, the learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file fresh petition on the same cause of action.

Sd/-
(Pradeep R. Sethi)
Member (Technical)

September 10, 2018
Mohit Kumar

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)